

House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

*The motion was adopted.*

(ii) Coffee Board.

SHRI Z. R. ANSARI: I beg to move:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as member of the Coffee Board, subject to the other provisions of the said Act."

*The motion was adopted.*

(iii) RUBBER BOARD

SHRI Z. R. ANSARI: I beg to move:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act."

*The motion was adopted.*

(iv) TEA BOARD

SHRI Z. R. ANSARI: I beg to move:

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House to proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules, made thereunder."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House to proceed to elect in such manner as the Speaker may direct two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules, made thereunder."

*The motion was adopted.*

14. 45 hrs.

MATTERS UNDER RULE 377

(i) REPORTED MASS KILLINGS IN TRIPURA AND FAILURE OF INTELLIGENCE TO CHECK THE UNDESIRABLE ELEMENTS.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Tripura, which has a difficult terrain and thick jungle in certain areas adjoining a neighbouring country and Mizoram, has been mass genocide